

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 213 of 2020

In the matter of:

Praveen Kumar Sharma

....Appellant

Vs.

Arcee Trading Corporation & Ors.

....Respondents

Present:

Appellant: Mr. SK Sharma, Advocate

Respondents: None.

ORDER
(Virtual Mode)

17.09.2020: Today also, on behalf of the Respondent No. 1 the Learned Counsel Mr. B. K. Gautam is not appearing before this Tribunal on 'Virtual Mode'. Earlier, on 28.08.2020, this Tribunal had provided an opportunity to the Respondent No. 1 and directed the matter to be listed on 17.09.2020. It appears that on behalf of the Respondent No. 1, the Learned Counsel for the Respondent No. 1 on record is not able to obtain the link through 'Virtual Mode'. Accordingly, peremptorily an opportunity is provided and that the matter is directed to be listed on **9th October, 2020**. It is made abundantly quite clear that no further adjournment shall be granted to the Respondent No. 1 on any score. In the meanwhile, it is open to the Appellant to file 'Compilation of Judgment(s)' which he relies upon and the copy of the same shall be served to the Respondents side well before the next date of hearing.

Cont/-...

The Registry is directed to receive the copy of 'Compilation of Judgement(s)' and keep the same among the instant Appeal File.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

sim/md